Rajasthan High Court
Jodhpur
Inward No. 4921
Date 23/9/19
R.J.S. (Est.) Section

EA 02165355 SIP
21/09

No. A-11016/03/2019-CLS-II
Government of India
Ministry of Labour & Employment

10928
21/09/2019

hram Shakti Bhawan, Rafi Marg,
New Delhi, Dated 17.09.2019

To,

The Registrar General,
All High Courts.

Sub: Filling up the post of Presiding Officer of Central Government Industrial Tribunal-cum-Labour Court No.2, Mumbai

Sir,

I am directed to say that it is proposed to fill up the post of Presiding Officer of Central Government Industrial Tribunal-cum-Labour Court No.2, Mumbai in accordance with the provisions contained in Sections 7 & 7A of the Industrial Disputes Act, 1947 (relevant extract of the Act placed at **Annexure-I**). According to these provisions, the post of Presiding Officer of Central Government Industrial Tribunal-cum-Labour Court is to be filled by a judicial officer:-

(i) who is, or has been, a Judge of a High Court; or
(ii) who has, for a period of not less than three years, been a District Judge or an Additional District Judge.

2. The term of office of the Presiding Officer shall be for a period of 5 years or up to the age of 65 years, whichever is earlier. The other terms and conditions of appointment to the post of Presiding Officer will be as prescribed in "The Presiding Officers of the Labour Court, Industrial Tribunal and National Tribunal (Salaries, Allowances and other Terms and Conditions of Service) Rule,2015"(**Annexure-II**).

3. The scales of pay attached to the post of Presiding Officer of CGIT-cum-LC are as follows:

(i) Distt. Judge(Entry Level) - Rs. 51,550-1230-58,930-1380-63,070/-
(ii) Distt. Judge(Selection Grade)- Rs.57,700-1230-58,930-1380-67,210-1540-70,290/-
(iii) Distt. Judge(Super time Scale)- Rs. 70,290-1540-76,450/-

4. The terms & conditions of service of the Presiding Officers as per above provisions will be subject to outcome of WP(C) No. 279/2017 pending before Hon'ble Supreme Court of India.

Contd..

5. It is requested that this Circular may be given wide publicity and names of judicial officers, who fulfill the eligibility conditions and are willing to be appointed as Presiding Officer of Central Government Industrial Tribunal-cum-Labour Court No.2, Mumbai may please be furnished so as to reach this Ministry by last date of receiving the application in the Ministry i.e. 31.10.2019.The applications should be addressed to Shri Devendra Singh, Economic Advisor, Ministry of Labour & Employment, Shram Shakti Bhawan, Rafi Marg, New Delhi. The Bio-Data of each officer may be furnished in the proforma placed at **Annexure-III, IV & V** to be filled by the concerned officer and to be attested by the concerned Registrar General.

6. It may be noted that the applications with complete proforma (Annexure-III, IV & V) received on or before the stipulated date will only be considered.

Yours faithfully,

(Raj Kumar)
Deputy Secretary to the Government of India

Copy to:

1. Ministry of Law and Justice, Department of Justice, Jaisalmer House, New Delhi with the request names of Judicial Officers who are eligible and willing to be appointed to the post of the Presiding Officer of the CGIT-cum-LC No.2, Mumbai may kindly be forwarded to this Ministry.

2. Director, NIC with the request to upload the circular on Ministry's website

RAJASTHAN HIGH COURT, JODHPUR

No./RJS/Estt.A(ii)/04/1996/ 9181 Date : 27.09.2019

Copy forwarded to following for information and necessary action:-

1. Hon'ble sitting Judges of RHC, Jodhpur through their P.S.
2. Registrar (Admn.), RHCB, Jaipur with the request to circulate it amongst all the Hon'ble Judges sitting at RHCB, Jaipur through their P.S.
3. Hon'ble Judges who have retired in January'2018 and thereafter.
4. All the Judicial Officers including officers posted on deputation in various district/Registry in District Judge Cadre, who are going to retire on or before 30.09.2020.
5. Court Officer, RHC, Jodhpur/RHCB, Jaipur with the direction to affix it on the notice board.
6. Computer Cell, RHC, Jodhpur to upload it on website of Rajasthan High Court and E-mail to retired Hon'ble Judges.

Registrar (Admn.)

Annexure-I

specified in the Second Schedule and for performing such other functions as may be assigned to them under this Act.

(2) A Labour Court shall consist of one person only to be appointed by the appropriate Government.

(3) A person shall not be qualified for appointment as the presiding officer of a Labour Court, unless—

[1][(a) he is, or has been, a Judge of a High Court; or

(b) he has, for a period of not less than three years, been a District Judge or an Additional District Judge; or

[2]* * * * *]

[3][(d)] he has held any judicial office in India for not less than seven years; or

[4][(e)] he has been the presiding officer of a Labour Court constituted under any Provincial Act or State Act for not less than five years.

[5][(f) he is or has been a Deputy Chief Labour Commissioner (Central) or Joint Commissioner of the State Labour Department, having a degree in law and at least seven years' experience in the labour department including three years of experience as Conciliation Officer:

Provided that no such Deputy Chief Labour Commissioner or Joint Labour Commissioner shall be appointed unless he resigns from the service of the Central Government or State Government, as the case may be, before being appointed as the presiding officer; or

(g) he is an officer of Indian Legal Service in Grade III with three years' experience in the grade.]

7A. Tribunals.—(1) The appropriate Government may, by notification in the Official Gazette, constitute one or more Industrial Tribunals for the adjudication of industrial disputes relating to any matter, whether specified in the Second Schedule or the Third Schedule [6][and for performing such other functions as may be assigned to them under this Act].

[7][(1A) The Industrial Tribunal constituted by the Central Government under sub-section (1) shall also exercise, on and from the commencement of Part XIV of Chapter VI of the Finance Act, 2017 (7 of 2017), the jurisdiction, powers and authority conferred on the Tribunal referred to in section 7D of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 (19 of 1952).]

(2) A Tribunal shall consist of one person only to be appointed by the appropriate Government.

(3) A person shall not be qualified for appointment as the presiding officer of a Tribunal unless—

(a) he is, or has been, a Judge of a High Court; or

[3][(aa) he has, for a period of not less than three years, been a District Judge or an Additional District Judge; [8]***]

[9][(b) he is or has been a Deputy Chief Labour Commissioner (Central) or Joint Commissioner of the State Labour Department,, having a degree in law and at least seven years' experience in the labour department including three years of experience as Conciliation Officer:

Provided that no such Deputy Chief Labour Commissioner or Joint Labour Commissioner shall be appointed unless he resigns from the service of the Central Government or State Government, as the case may be, before being appointed as the presiding officer; or

(c) he is an officer of Indian Legal Service in Grade III with three years' experience in the grade.]

---

1. Ins. by Act 36 of 1964, s. 3 (w.e.f. 19-12-1964).
2. Clause (c) omitted by Act 46 of 1982, s. 3 (w.e.f. 21-8-1984).
3. Clauses (a) and (b) re-lettered as (d) and (e) respectively by Act 36 of 1964, s. 3 (w.e.f. 19-12-1964).
4. Ins. by Act 24 of 2010, s. 4 (w.e.f. 15-9-2010).
5. Ins. by Act 46 of 1982, s. 4 (w.e.f. 21-8-1984).
6. Ins. by Act 7 of 2017, s. 158 (w.e.f. 26-5-2017).
7. Ins. by Act 36 of 1964, s. 4 (w.e.f. 19-12-1964).
8. The word "or" omitted by Act 46 of 1982, s. 4 (w.e.f. 21-8-1984).
9. Ins. by Act 24 of 2010, s. 5 (w.e.f. 15-9-2010).

रजिस्ट्री सं० डी० एल०-33004/99 REGD. NO. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

असाधारण
EXTRAORDINARY
भाग II—खण्ड 3 उप-खण्ड (i)
PART II—Section 3 Sub-section (i)
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 275] नई दिल्ली, बृहस्पतिवार, अप्रैल 30, 2015/वैशाख 10, 1937
No. 275] NEW DELHI, THRUSDAY, APRIL 30, 2015/VAISAKHA 10, 1937

श्रम और रोजगार मंत्रालय

अधिसूचना

नई दिल्ली, 6 अप्रैल, 2015

सा.का.नि. 336(अ).—केन्द्रीय सरकार, औद्योगिक विवाद अधिनियम, 1947 की धारा 38 की उप-धारा (1) के खंड (ग) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए निम्नलिखित नियम बनाती है, अर्थात् :—

1. **संक्षिप्त नाम और आरम्भ.**—(1) इन नियमों का संक्षिप्त नाम श्रम न्यायालय, औद्योगिक अधिकरण और राष्ट्रीय अधिकरण (वेतन, भत्ते और अन्य सेवा के निबन्धन और शर्तें) नियम, 2015 है।

(2) ये राजपत्र में उनके प्रकाशन के तारीख के प्रवृत्त होंगे।

2. **परिभाषाए.**—(1) इन नियमों में जब तक कि सदर्भ से अन्यथा अपेक्षित न हो :—

(क) "अधिनियम" से औद्योगिक विवाद अधिनियम, 1947 (1947 का 14) अभिप्रेत है ;

(ख) "पीठासीन अधिकारी" से अधिनियम की धारा 7, धारा 7क या धारा 7ख के अधीन पीठासीन अधिकारी के रूप में नियुक्त व्यक्ति अभिप्रेत है।

(2) उन शब्दों और पदों के, जो इन नियमों में प्रयुक्त है तथा परिभाषित नहीं है परंतु अधिनियम में परिभाषित है उनके वही अर्थ हैं जो उक्त अधिनियम में क्रमशः उनके हैं।

3. **कार्यकाल.**—किसी सेवारत न्यायधीश की पीठासीन अधिकारी के रूप में प्रतिनियुक्ति की दशा में, प्रतिनियुक्ति की अवधि साधारणतया तीन वर्ष की होगी और सेवानिवृत्त न्यायधीश की दशा में नियुक्ति पैंसठ वर्ष की आयु तक के लिए होगी।

4. **वेतन.**—(1) राष्ट्रीय अधिकरण के पीठासीन अधिकारी का वेतन 80,000 रु. (नियत) प्रतिमाह की नियत दर से होगा और जिसके अंतर्गत सेवारत न्यायधीशों की दशा में प्रतिनियुक्ति भत्ता और सेवानिवृत्त न्यायधीशों की दशा में सकल पेंशन भी है।

(2) श्रम न्यायालय या औद्योगिक अधिकरण के पीठासीन अधिकारी का वेतन निम्न होगा :—

(i) जिला न्यायधीश (प्रविष्टि स्तर) - 51,550-1230-58,930-1380-63,070 रु.

(ii) जिला न्यायाधीश (चयन श्रेणी) – 57,700-1230-58,930-1380-67,210 रु.

(iii) जिला न्यायधीश (अतिकाल वेतन) - 70,290-1540-76,450 रु.

प्रति माह के वेतन में सकल पेंशन, पेंशन समतुल्य या अन्य सेवानिवृत्ति के फायदे भी हैं, यदि कोई हो :

परंतु यह कि पीठासीन अधिकारी के रूप में ऐसे व्यक्ति की नियुक्ति की दशा में, जो न्यायिक सेवा या उप मुख्य श्रम आयुक्त (केन्द्रीय) या राज्य सरकार के संयुक्त आयुक्त के पद से सेवानिवृत्त है और जिसने पेंशन की रीति द्वारा किसी सेवानिवृत्ति के फायदे को प्राप्त किया है या प्राप्त कर रहा है या प्राप्त करने के लिए हकदार हो गया है, पीठासीन अधिकारी के लिए ऐसे नियत वेतन से सकल पेंशन के बराबर की रकम कम कर दिया जाएगा।

5. **मंहगाई भत्ता.**—राष्ट्रीय अधिकरण को पीठासीन अधिकारी मंहगाई भत्ता उस दर से प्राप्त करेंगे जो उच्च न्यायालय के सेवारत न्यायधीशों को देय है।

(2) श्रम न्यायालय या औद्योगिक अधिकरण के पीठासीन अधिकारियों को वह समतुल्य मंहगाई भत्ता प्राप्त करने के हकदार होंगे जो केन्द्रीय सरकार के समूह 'क' अधिकारियों द्वारा समय-समय पर आहरित किया जा रहा है जो पुनर्नियोजन की अवधि के दौरान आहरित उपलब्धियों में राहत पेंशन के कम कर दिए जाने के शर्त के अध्यधीन होगी।

6. **नगर प्रतिपूरक भत्ता.**—(1) राष्ट्रीय अधिकरण के पीठासीन अधिकारियों को वह नगर प्रतिपूरक भत्ता देय होगा जो उच्च न्यायालयों के न्यायाधीशों को देय है।

(2) श्रम न्यायालय या औद्योगिक अधिकरण, के पीठासीन अधिकारियों के नगर प्रतिपूरक भत्ते केन्द्रीय सरकार के समूह 'क' अधिकारियों को यथा लागू नियमों के अधीन विनियमित होंगे।

7. **चिकित्सा रियायत.**—राष्ट्रीय अधिकरण के पीठासीन अधिकारियों के लिए केन्द्रीय सरकार स्वास्थ्य योजना की सुविधाएं उनके तैनाती के स्थान पर उपलब्ध रहेंगी और जहां केन्द्रीय स्वास्थ्य योजना प्रचालन में नही है, वहां पर वे केन्द्रीय सेवा (चिकित्सा परिचर्या) नियम, 1944 में यथा उपबंधित सुविधांए लेने के लिए हकदार होंगे।

(2) श्रम न्यायालय या औद्योगिक अधिकरण के पीठासीन अधिकारियों के लिए, चिकित्सा सुविधांए केन्द्रीय सरकार के समूह 'क' अधिकरियों को यथा लागू नियमों के अधीन विनियमित होंगी।

8. **छुट्टी.**—राष्ट्रीय अधिकरण के पीठासीन अधिकारियों के लिए, छुट्टी से संबंधित मामले उच्च न्यायालयों से सेवारत न्यायधीश को यथा ग्राह्य होंगे।

(2) श्रम न्यायालय या औद्योगिक अधिकरण के पीठासीन अधिकारियों के लिए, छुट्टी से संबंधित मामले केन्द्रीय सरकार के समूह 'क' अधिकारियों को यथा लागू नियमों के अधीन विनियमित होंगे।

9. **मकान किराया भत्ता.**—(1) राष्ट्रीय अधिकरण के पीठासीन अधिकारियों के लिए किराया भत्ता सुसज्जित वास-सुविधा या यथास्थिति मूल वेतन का तीस प्रतिशत की दर से मकान किराया भत्ता का प्रबंध किया जाएगा।

(2) श्रम न्यायालय और औद्योगिक अधिकरण के पीठासीन अधिकारियों के लिए केन्द्रीय सरकार के समूह 'क' कर्मचारियों के लिए यथा अनुज्ञेय मकान किराया भत्ता का प्रबंध किया जाएगा।

10. **यात्रा भत्ता.**—पीठासीन अधिकारियों को उनके पुनर्नियोजन के समय पर लागू दरों पर अपने हकदारी के अनुसार यात्रा भत्ता के हकदार होंगे।

11. **छुट्टी यात्रा रियायत.**—(1) राष्ट्रीय अधिकरण के पीठासीन अधिकारियों के लिए केन्द्रीय सरकार के उच्चतम श्रेणी के लिए यथा अनुज्ञेय स्वयं और कुटुम्ब के लिए छुट्टी यात्रा रियायात होगी।

(2) श्रम न्यायालय और औद्योगिक अधिकरण के पीठासीन अधिकारियों के लिए छुट्टी यात्रा रियायत पीठासीन अधिकारियों की पुनर्नियोजन के आधार पर नियुक्ति के बाबत पुनर्नियोजित व्यक्ति को यथा लागू नियमों के अधीन विनियमित होगा।

12. **वाहन भत्ता.**—(1) राष्ट्रीय अधिकरण के पीठासीन अधिकारियों के लिए केन्द्रीय सरकार द्वारा समय समय पर विनिश्चित की गई नियत रकम के रुप में वाहन भत्ता का प्रबंध किया जाएगा।

(2) श्रम न्यायालय या औद्योगिक अधिकरण के पीठासीन अधिकारियों को यह विकल्प रहेगा कि या वे शासकीय कार्यों के प्रयोजन के लिए स्टाफ कार रखें या अपने वाहन का प्रयोग प्रतिमाह प्रदान किए गए पचहत्तर लिटर पैट्रोल द्वारा करें।

13. **स्थानांतरण यात्रा भत्ता.**—(1) उच्चतम श्रेणी के सरकारी सेवकों के लिए अनुज्ञेय स्थानांतरण भत्ता राष्ट्रीय औद्योगिक अधिकरण या श्रम न्यायालय का कार्यग्रहण करने के लिए गृहनगर से मुख्यालय तक और समनुदेशन के समाप्त होने पर मुख्यालय के गृह नगर तक का स्थातांतरण यात्रा भत्ता होगा।

(2) श्रम न्यायालय या औद्योगिक अधिकरण के पीठासीन अधिकारियों के लिए स्थानांतरण यात्रा भत्ता पुनर्नियोजन के आधार पर नियुक्ति के बाबत पुनर्नियोजित व्यक्ति के लिए केन्द्रीय सरकार के यथा लागू नियमों के अनुसार होगा।

14. **अभिदायी भविष्य-निधि स्कीम.**—पीठासीन अधिकारियों को अभिदायी भविष्य-निधि स्कीम से नियमों के अनुसार पुनर्नियोजन की अवधि के दौरान जुड़ने का हक होगा।

15. **अन्य सेवा शर्तें.**—उन मामलों की बाबत जिनके बारे में कोई अभिव्यक्त उपबंध नहीं बनाए गए हैं अध्यक्ष या अन्य सदस्यों की सेवा के निबधनों और शर्तों से संबंधित मामलों को केंद्रीय सरकार के विनिश्चय के लिए श्रम न्यायालय, औद्योगिक अभिकरण या राष्ट्रीय अभिकरण द्वारा निर्देशित किए जाएंगे, और केन्द्रीय सरकार का उस पर विनिश्चय बाध्यकारी होगा।

16. **शिथिल करने की शक्ति.**—केन्द्रीय सरकार को इन नियमों के किसी उपबंध को किसी वर्ग या प्रवर्ग के व्यक्तियों की बाबत शिथिल करने की शक्ति होगी।

[सं. जेड-25025/05/2013-सीएलएस-2]

धीरज कुमार, संयुक्त सचिव

MINISTRY OF LABOUR AND EMPLOYMENT

NOTIFICATION

New Delhi, the 6th April, 2015

G.S.R. 336(E).—In excercise of the powers conferred by clause (c) of sub-section(1) of Section 38 of the Industrial Disputes Act, 1947, the Central Government hereby makes the following rules, namely:—

1. **Short title and commencement.**—(1) These rules may be called the Presiding Officers of the Labour Court, Industrial Tribunal and National Tribunal (Salaries, Allowances and other Terms and Conditions of Service) Rules, 2015.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. **Definitions.**—(1) In these rules, unless the context otherwise requires,-

(a) "Act" means the Industrial Disputes Act, 1947 (14 of 1947);

Annexure-III

CHECK-LIST OF DOCUMENTS TO BE SENT WITH THE APPLICATION

Name of the Officer: _____

Sl. No.	Document	Status of enclosure of document Y – Yes N – No NA – Not Applicable
1	Copies of Annual Confidential Reports/Performance Appraisal Reports of the officer during the last five years	
2	Vigilance clearance (if applicable) of the officer	
3	Integrity certificate of the officer	
4	**Annexure-IV** (Proforma for Bio-Data of the Officer)	
5	**Annexure-V** (Proforma for ACR/APAR Grading for the last five years of the Officer)	

(Sign and Seal of the Registrar General)

Annexure-IV

Proforma for Bio-data

(to be filled by the judicial officer concerned)

1.	Name (in Full)		
2.	Date of Birth		
3.	Educational Qualification		
4.	Particulars of Service in brief with dates of each appointment held from the level of Additional District Judge or equivalent post *(In Chronological Order)* (Note: Experience with regard to Labour matters may be specifically mentioned)		
5.	Details in respect of last/ current post held	Name of the last/current post	
		Date of appointment to last/current post	
		Date of retirement	
		Scale of pay	
		Last pay drawn	
6.	Address for communication		
7.	Phone no.	(Office)	
		(Residential)	
		(Mobile)	
8.	E-mail address		

Date: Signature:

Place: Name:

Annexure-V

Proforma for abstract of ACR Gradings for the last five years of each judicial officer to be considered for the post of Presiding Officer, Central Government Industrial Tribunal-cum-Labour Court No.2, Mumbai.

Name of the Officer: _____

Sl. No.	Year/Period	Details of Reporting Authority & Grading	Details of Reviewing Authority & Grading	Details of Accepting Authority & Grading
1				
2				
3				
4				
5				

(Sign and Seal of the
Registrar General)